

**GOVERNMENT OF INDIA
MINISTRY OF COMMUNICATIONS
DEPARTMENT OF TELECOMMUNICATIONS**

**LOK SABHA
UNSTARRED QUESTION NO. 2445
TO BE ANSWERED ON 1ST AUGUST, 2018**

VOICE CALL OVER Wi-Fi SERVICES

2445. SHRI SUMAN BALKA:

Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether the Government has accorded permission to Telecom Service Providers (TSPs) to use each other's data network when consumers make voice calls over wi-fi and allowing third party companies to offer the service if they can procure a licence and if so, the details thereof;
- (b) whether the Government has issued amendments to the unified access service licence allowing TSPs to offer full-fledged internet telephony or Voice over Internet Protocol (VoIP) service, even from apps developed by these operators; and
- (c) if so, the details thereof?

ANSWER

**THE MINISTER OF STATE (IC) OF THE MINISTRY OF COMMUNICATIONS &
MINISTER OF STATE IN THE MINISTRY OF RAILWAYS
(SHRI MANOJ SINHA)**

- (a) Yes, Madam.
- (b) Yes, Madam.
- (c) Copies of the amendment to the Unified Access Service License and the clarification issued in this regard is enclosed as **Annexure I & II**.

No. 20-573/2017 AS-I
Government of India
Ministry of Communications
Department of Telecommunications
20, Ashoka Road, New Delhi - 110001

Dated 19th June, 2018

To,
All the UAS Licensees.

Subject: Amendment to the UAS License on Internet Telephony

In pursuance to Condition 5.1, the Licensor hereby amends the UAS License Agreement as under:

	Existing Clause	Amended Clause
1		Part-I, General Conditions 2.6(ii) Internet Telephony calls originated by International out roamers from international locations shall be handed over at the International gateway of licensed ILDOs and International termination charges shall be paid to the terminating access service provider. In case the Licensee is not able to ensure that Internet Telephony call originated outside of the country is coming through ILDO gateway, International out-roaming to Internet Telephony subscribers of the access provider shall not be allowed. Further, the calls originated outside the country using internet telephony shall be routed through ILD (International Long Distance) Gateway like any other international call.
2		Part-I, General Conditions 2.6(iii) The mobile numbering series should be used for providing Internet Telephony by a Licensee. TSPs are allowed to allocate same number to the subscriber both for Cellular Mobile service and Internet Telephony service. The access service licensee should use private ENUM in its network for Telephone number mapping from E.164 to SIP/H.323 addresses and vice-versa.
3		Part-I, General Conditions 2.6(iv) The licensees should comply with all the interception and monitoring related

		<p>requirements as specified in the licence as amended from time to time for providing Internet Telephony.</p> <p>The Public IP address used for originating/terminating Internet Telephony calls should be made a mandatory part of CDR in case of Internet Telephony. The location details in form of latitude and longitude should also be provided wherever it is feasible.</p> <p>CLI Restriction (CLIR) facility should not be provided for Internet Telephony Subscribers.</p>
4	<p>"IP Address assigned to a subscriber for Internet Telephony shall conform to IP addressing Scheme of Internet Assigned Numbers Authority (IANA) only. Translation of E.164 number / private number to IP address and vice versa by the licensee for this purpose shall be as per directions/ instructions issued by the Licensor."</p>	<p>Part-I, General Conditions</p> <p>2.6 (v) IP Address assigned to a subscriber for Internet Telephony shall conform to IP addressing Scheme of Internet Assigned Numbers Authority (IANA) only.</p>
5		<p>Part-I, General Conditions</p> <p>2.6 (vi) The Licensees providing Internet Telephony service may facilitate access to emergency number calls using location services; however it is not mandated to provide such services at present. The subscribers may be informed about the limitation of providing access to emergency services to Internet Telephony subscribers in unambiguous terms.</p>
6		<p>Part-I, General Conditions</p> <p>2.6 (vii) The Licensees must inform QoS parameter supported by them for Internet Telephony so that the subscribers can take an informed decision.</p>

2. These amendments shall be part and parcel of the UAS License Agreement and all others Terms & Conditions shall remain unchanged.

3. These Amendments come into force with immediate effect.

(R.K.Soni)
Director (AS)
Ph. No. 23036284

Copy to,

- 1. Secretary (TRAI)*
- 2. Sr. DDG (TEC)/ Wireless Advisor/ Sr. DDG (DGT-HQ)/ Sr. DDG (LFP)/ DDG (LFA) and DDG (WPF)*
- 3. DDG (CS)/ DDG (DS)/ DDG (A/C)/ CVO*
- 4. COAI.*
- 5. Director (IT) may kindly arrange to upload this letter on the website of DoT.*
- 6. All Directors of AS Division.*

No. 20-573/2017 AS-I

**Government of India
Ministry of Communications
Department of Telecommunications
20, Ashoka Road, New Delhi - 110001**

Dated 19th June, 2018

To,

All the UL/UL(VNO)/UASL/CMTS Licensees.

Subject: Clarification regarding Internet Telephony.

With reference to the Internet Telephony services envisaged in the Licenses it is clarified that the said service is un-tethered from the underlying access network. Hence Internet Telephony service can be provided by Access Service Provider to the customers using Internet Service of the other service providers.

**(R.K.Soni)
Director (AS)
Ph. No. 23036284**

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2. Sr. DDG (TEC)/ Wireless Advisor/ Sr. DDG (DGT-HQ)/ Sr. DDG (LFP)/ DDG (LFA) and DDG (WPF)
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